

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2994 of 2020

Arif Alam @ Md. Arif Khan Petitioner.
-Versus-
The State of Jharkhand. Opp. Party.

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. K. S. Nanda, Advocate
For the State : Mr. Praveer Chatterjee, APP

Order No.02

Date: 09.09.2020

This case is taken up through audio/video conferencing.

The petitioner is an accused in a case registered under Sections 414 and 34 of the Indian Penal Code; sections 4(A), 4(B), 12 and 13 of Jharkhand Bovine Animal Prohibition of Slaughter Act, 2005; Sections 47(A), 47(B), 47(C), 48, 49 and 50 of the Transport of Animals Rules, 1978; and Section 11 of Prevention of Cruelty to Animals Act, 1960.

Mr. K. S. Nanda, learned counsel for the petitioner submits that the petitioner has been falsely implicated in the present case and has committed no offence as alleged in the first information report. The petitioner is the owner of the seized truck bearing registration No. NL-01AC-4676 by which 50 bovine animals were allegedly being transported. Similarly situated co-accused- Md. Sahabuddin Ansari, who is owner of another seized truck bearing Registration No.JH-02AL-0520, has already been granted anticipatory bail by a coordinate Bench of this Court vide order dated 1st September, 2020 in A.B.A. No.2567 of 2020. Hence, the petitioner may be given the privilege of anticipatory bail.

Mr. Praveer Chatterjee, learned APP, appears on behalf of the State and opposes the petitioner's prayer for anticipatory bail.

Having heard learned counsel for the parties, I am inclined to grant the privilege of anticipatory bail to the petitioner. Accordingly, in the event of his arrest or surrender before the court below within a period of four weeks, the petitioner, above named, is directed to be released on bail on furnishing bail bond of Rs.20,000/- (rupees twenty thousand) with two sureties of the like amount, each, to the satisfaction of learned Additional Chief Judicial Magistrate, Hazaribagh

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in connection with Korrah P.S. Case No.225 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

Sanjay/

(Rajesh Shankar, J.)